

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

OA/310/00467/2020

Dated Wednesday the 4th day of November Two Thousand Twenty

CORAM : HON'BLE SHRI. S. N. TERDAL, Member (J)
HON'BLE SHRI. T. JACOB, Member (A)

(Through Video Conferencing)

K.S.R.Suresh Kumar, S/o. K. S. Ramasamy,
Director, Department of Telecommunications,
Tamil Nadu LSA,
R/o. Plot No. 5, Veerapandia Katta Bomman Street,
Agastheeswarar Nagar,
Polichalur, Chennai 600074.

....Applicant

By Advocate M/s. K. P. Jotheeswaran

Vs

1.Union of India rep by its Secretary,
Department of Telecommunications,
20, Ashoka Road, New Delhi 110001.

2.Deputy Director General Personnel,
Department of Telecommunications,
20, Ashoka Road, New Delhi 110001.

3.Director Staff,
Department of Telecommunications,
20, Ashoka Road, New Delhi 110001.

4.The Chairman and Managing Director,
Bharat Sanchar Nigam Limited,
Harish Chandra Mathur Lane,
Janpath, New Delhi 110001.

5.Advisor and Head of Department,
Tamil Nadu LSA,
Ethirajsalai, Chennai 600008.

6. Deputy Director General (Admn),
O/o. Advisor and Head of Department,
Tamil Nadu LSA,
Ethirajsalai, Chennai 600008. Respondents

By Advocate Mr. M. Kishore Kumar, SPC

ORAL ORDER**(Pronounced by Hon'ble Shri. S. N. Terdal, Member(J))**

Heard. This OA has been filed seeking the following reliefs:

"i. To set aside the order dated 26.02.2020 vide OM No. 315-01/2017-STG.III passed by 3rd respondent in so far as posting the applicant in BSNL and its consequential order dated 14.10.2020 vide OM No. 391-15/2020-STG.III, whereby the applicant was directed to join BSNL and order of relieving vide No. Advisor/TN LSA/Posting & Transfer/2020-21/39 dated 23.10.2020 passed by 6th respondent,

ii. For a direction to the respondents to post the applicant as Senior Administrative Grade in Department of Telecommunication with effect from 26.02.2020, the date of promotion on par with his juniors and

iii. To pass such other order or orders in the interest of justice, as this Hon'ble Tribunal may deem fit and proper in the circumstances of the case."

2. Mr. M. Kishore Kumar, SPC appears for the respondents on advance notice.

3. At the time of hearing, it is noticed that the applicant has made 8 or 9 representations from time to time. Counsel for the applicant submits that his representations are not disposed of by a speaking order. Counsel for the applicant submits that the applicant would be satisfied if he is permitted to make a comprehensive representation which would be directed to be disposed of by the respondents.

4. Counsel for respondents vehemently opposes the disposal of this OA stating that the earlier representations have already been disposed of by the respondents. But, however, we have noticed that the disposal of the earlier representations was by a non-speaking order.

5. In view of the above, without going into the merits of the case, this OA is

disposed of with liberty to the applicant to make a comprehensive representation within 15 days from the date of receipt of a copy of this order. The respondents are directed to dispose of the said representation and pass a reasoned and speaking order within a period of two months thereafter taking into account the relevant provisions of law. Pending disposal of the representation, the impugned orders dt. 26.02.2020, 14.10.2020 & 23.10.2020 posting the applicant on promotion to BSNL, asking the applicant to join BSNL and relieving order respectively are kept in abeyance. The respondents are also directed to release salary to the applicant due from time to time.

6. OA is disposed of at the admission stage.

**(T.Jacob)
Member(A)**

04.11.2020

SKSI

**(S.N.Terdal)
Member(J)**